

GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATION AND INFORMATION TECHNOLOGY
RAJYA SABHA
QUESTION NO 19.11.2009
ANSWERED ON
RECOVERY OF COMPENSATION AMOUNT FROM BSNL EMPLOYEES .

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Dr. Gyan Prakash Pilania

Will the Minister of COMMUNICATION AND INFORMATION TECHNOLOGY be pleased to state :-

- (a) whether Supreme Court of India, gave direction in Lucknow Development Authority Vs. M.K. Gupta-iii(1993) C.P.J., for recovering amounts of compensations awarded by consumer courts from indicated employees;
- (b) in how many cases such compensation has been awarded so far;
- (c) if so, whether BSNL is defying these specific directions and has not been affecting such recoveries;
- (d) if so, whether Ministry proposes to initiate administrative/legal action, including contempt proceedings, against such defiant BSNL officials; and
- (e) whether any action was initiated against the indicated employees?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT)

- (a) & (b) Yes, Sir. Full amount of compensation in 9 cases has been recovered from the erring officials in five circles.
- (c) No, Sir.
- (d) & (e) Do not arise in view of (c) above. 000